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by foreign power s in a 132 bye-election in Punjab

[Shrimati Yashoda Reddy]

case of the Himachal Pradesh Bill, I can understand it. But why permission has been given in the case oi the Indian Telegraph (Second Amendment) Bill, 1970, which is not of that much importance. Every week this is happening. I want to know why the government fc interested in defying the Chair. Last time I raised it and I am raising it again today, not because it is of importance to me. But certainly it is important to the House. Let us know why the Chairman has given the permission.

MR. DEPUTY CHAIRMAN: Does the Minister want to say anything?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (PROF. SHER SINGH):

The Bill has been circulated already. SHRIMATI YASHODA REDDY: Not before 48 hours. The Minister is wrong. He is not correct, to use a more parliamentary expression. There should be two clear days.

SHRI LOKANATH MISRA (Orissa): The inefficiency of the government should not ibe condoned so easily.

MR. DEPUTY CHAIRMAN: They hon. Minister wanted to bring this Bill before the House....

SHRIMATI YASHODA REDDY: What is the reason?

MR. DEUPTY CHAIRMAN: They could have circulated copies of the Bill two or three days earlier. There should have been no difficulty at all for doing that. Now, the Bill had been circulated yesterday. And if it is not introduced, they will have to reprint the whole Bill because the title of the Bill relates to 1970. This will have to be changed jjecessitating the reprinting of the whole Bill. That is why perhaps the Chairman has given the permission.

SHRI LOKANATH MISRA: We will pardon the Government.

PROF. SHER SINGH: Thank you. Sir, I move for leave to introduce a Bill further to amend the Indian Telegraph Act, 1885.

The question was put and the motion was adopted.

PROF. SHER SINGH: Sir, I introduce the Bill.

REFERENCE TO REPORTED INTER-FERENCE BY FOREIGN POWERS IN A BYE-ELEOTION IN PUNJAB

SHRI LOKANATH MISRA: (Orissa): Sir, I want to raise a matter, even if the Chairman would not like me to raise it. But on this particular point, the entire opposition is

with me. They feel, Sir _____ The entire Opposition feels that in view of the fact....

(Interruptions)

SHRI N. G. GORAY (Maharashtra): I do not know what is going to happen.

MR. DEPUTY CHAIRMAN: What is it, please? Has the Chairman given permission?

SHRI LOKANATH MISRA: Sir, you will give the permission if you

know what it is.

MR. DEPUTY CHAIRMAN: I do not know whether the Chairman has given the permission.

SHRI LOKANATH MISRA: The point is this------

(Interruptions)

SHRI AKBAR ALI KHAN (Andhra Pradesh): Just a minute, Mr. Misra. My submission is, you see, the general procedure is that the Order Paper should be followed unless you take the permission of the Chair.... (*Interruptions*). You have taken the permission?

SHRI LOKANATH MISRA: For your information, on this question we are not worried about the procedure, but we are worried about the security of this country first of all, not about the procedure. Sir, the point

is that the General Secretary of the Akali Dal has sent a telegram to Shri V. V. Giri, the President and to the Chief Election Commissioner, saying that two of the Russian Embassy vehicles, bearing K D' marks, have been going on propagating in favour of the Congress (R) candidate in a constituency in he Punjab.... (Interruptions). K ndly listen to me. MR. You DEPUTY CHAIRMAN: have mentioned it to the Chair? (Interrui tions)

SHRI LOKANATH MISRA: Sir, kindly listen

SHRIMATI YA3HODA REDDY (Andhra Pradesh) Sir, a foreign government is involved....

(Interruptions)

MR. DEPUTY CHAIRMAN: I do not know whether the Chairman has allowed it.

SHRI LOKANATH MISRA: Sir, the Chairman may not allow it.....

(Intern itions)

श्वी राजनार यण (उत्तर प्रदेश) : देखिये इसमें चाहे चेयरपैन एलाऊ करें या न करें हम चेयरमैन को बात को महत्व नही देते । अगर ऐसा है तो उस एम्बेसी पर धावा बोला जाये और उसको देश से निकाल कर बाहर किया जाये ।

SHRI LOKANA' 'H MISRA: What does this prove, Sir?.... (Intern piions)

MR. DEPUTY CHAIRMAN: Order, order please.

SHRI LOKANATH MISRA: Sir, the Chairman ma j not enjoy the privilege of doing *TH* wrong and therefore. ...

SHRIMATI YASHODA REDDY: Sir, on a point oi order.

SHRIMATI PL RABI MUKHOP-ADHYAY (West Bengal): Sir, on a point of order.

SHRI LOKANATH MISRA: I have given a Calling-Attention Motion and that was rejected. Therefore, I sought his permission and he said. 'No'. But such a kind of thing cannot go unnoticed 1 this country. The Akali Dal is in power in that particular State. Sir, the Akali Dal is in power in that State.

MR. DEPUTY CHAIRMAN: All right. Be brief.

SHRIMATI PURABI MUKHOP-ADHYAY): Sir. . . .

SHRI LOKANATH MISRA: All right, Sir. Let her say.

SHRIMATI PURABI MUKHOPA-DHYAY: Last time, Sir, you may remember, I wanted to raise an issue of very great importance in this house and I was prevented from doing it.

SHRI LOKANATH MISRA: What was it?

SHRIMATI PURABI MUKHOPA-DHYAY: I -sought the ruling of the Chair and on that you said that without the previous permission no new matter, no new calling-Attention Motion or no other matter could be mentioned here. I want your specific answer, Sir. Has that Member, that hon. Member, taken your permission before you came to this House either from you or from the Chairman? I rise to protest against the manner in which you discriminate between Members and Members and you allow them to raise it. But when I rose to raise a matter, you did not allow me. This is my complaint, Sir.

SHRIMATI YASHODA REDDY: Sir, on a point of order. I want a ruling from the chair. Here is an incident mvolving an entirely domestic matter and where the ruling group of that area, the Akali Dal, has sent a telegram to the President and the Prime Minister that a foreign Government is interfering in the elections of that State. Is it not a matter which should be taken cognisance of by this House? What is the procedure? What are we here for? What are the principles under which the Rajya Sabha allows a Calling-Attention Motion and what are the rulings by which the Calling-Attention Motions of Shri Lokanath Misra and a Member from my party were not allowed? ... (Interruptions) It is an internal matter and an external Government is interfering.

श्री राजनारायण : क्या यह प्वाइंट ग्राफ ग्राडंर है ?

MR. DEPUTY CHAIRMAN: Order, order, please. Please sit down, Mr. Yajee.

SHRI MAHAVIR TYAGI (Uttar Pradesh): Sir, on a point of order.

As regards this question, although it is very important, unless it is an item on the Agenda, its merits cannot be discussed. Surely, the matter is too serious for us to bear and the House has got a right to insist on the Chair to allow it. But the discussion can be only if it is allowed (*Interruptions*). We want to record our sentiments that the matter is too important. So the Chairman or the Deputy Chairman must also respect the sentiments of the House.

श्री राजनारायण : ग्रान ए प्वाइंट ग्रॉफ ग्रार्डर ।

श्री उपसभापति : राजनारायण जी, दो प्वाइंट म्राफ म्रार्डर हो गये उनके ऊपर मुझे तो कुछ कहने दो ।

SHRI A. P. CHATTERJEE (West Bengal): Sir...

MR. DEPUTY CHAIRMAN: You know the procedure very well. Points of order have been raised. Don't you want me to say anything?

As pointed out by Mr. Lokanath Misra, there are a number of notice of Calling Attention every day and it is very difficult for the Chairman also to select. As hon. Members are aware, Calling Attentions are being admitted every day. Every day we have been discussing them ______(In- j *terruptions*). As pointed out by j Tyagiji, in view of the importance of the matter, that should have been mentioned in this House. Now it has been mentioned in this House and I think the views of the hon. Members will be taken into consideration by the Government—

THE LEADER OF THE OPPOSITION (SHRI S. N. MISRA): The

House must know about the exact nature of the matter. And if we are convinced that it is a serious enough matter, we will take it up, even after suspending the Rules.

श्वी राजनारायणः श्रीमन्, प्वाइंट म्राफ ग्रार्डर । मेरा प्वाइंट ग्राफ ग्रार्डर यह है, जरा मुन लीजिये ।

श्री कल्याण चन्द (उत्तर प्रदेश) : दो तीन प्वाइंट ग्राफ ग्रार्डर्स हो गये फिर भी प्वाइंट ग्राफ ग्रार्डर ।

श्री राजनारायण : मैं जानना चाहता हं कि जब इस देश की सार्वभौम प्रभुसत्ता को चनौती दी जाती हो, जब इस देश की स्वतंत्रता खतरे में हो, जिसकी म्राजादी को हासिल करने के लिये न मालूम हम लोगों ने क्या-क्या कुर्वानियां कीं तब क्या इस समय इस प्रश्न से कोई दूसरा महत्वपूर्ण प्रश्न हो सकता है इस सदन के लिये । इसलिये मैं चाहंगा कि इस सदन के जितने नियम हों, उन नियमों को स्थगित कर के पहले इस पर चर्चा हो । मैं यह ग्रापकी इजाजत से प्रस्ताव लाऊंगा ग्रौर मैं चाहता हूं कि सदन यह समझे कि यह कितना गम्भीर विषय है। मैं अपने भाई शीलभद्र जी से विनम्रता के साथ हाथ जोड़ कर विनती करूंगा कि जरा वह विषय की गम्भीरता को सनें ।

श्री उपसभापति : पढ़ने की जरूरत नहीं है जो प्वाइंट ग्राफ ग्राडंर था कह दिया ।

श्री राजनारायण ः सुन लीजिये । मैं यह कहना चाहता हूं । ग्रगर वीच में इस तरह से इंटरफियरेंस करेंगे, तो चलना मुश्किल हो जायगा ।

श्री उपसभापति : इंटरफियरेंस का सवाल नहीं है, ग्रापने प्वाइंट ग्राफ ग्रार्डर रेज किया ग्रौर उसको कह दिया ।

श्री **राजनारायण**ः सुनिये, मैं कोई पागल हुं। श्री उपसभापति : जब कोई गलती करता है तो, बताना है ।

श्री राजनारायण मैं कोई पागल नहीं हं।

श्री उपसभापति ः ग्रापने प्वाइंट ग्राफ ग्राईंर रेज किया, वह हो गया ।

श्री राजनारायण : ग्राप ही बोलिये, ग्राप ही बोलिये ।

श्वी उपसभापति : ग्राप देखिये, ग्रापने कहा कि महत्वपूर्ण सवाल है ।

श्री राजनारायण ग्रापने ग्रादत डाली हुई है कि जब मैं वोलता हूं तो खड़े हो जाते हैं।

श्री उपसभापति ग्राप सुनिये तो । ग्रापने महत्वपूर्ण सवाल पर ध्यान ग्राकर्षित किया, ग्रापने प्वाइंट ग्राफ ग्रार्डर रेज किया, ग्रापने कहा कि सारे रूत्स को, हाउस के सारे रूत्स को ग्रापने यह कहा । चाहिये । ग्रापने यह कहा ।

श्री राजनरायाण : क्यों ?

श्री उपसभापति : प्रापने यह मांग की है, ग्रापका प्वाइंट ग्राफ आर्डर हो गया । आप बैठिये । प्लीज सिट डाउन । आपका पोइन्ट आफ आर्डर क्लीयर हो गया । अब आगे मत बोलिए। (Interruption3) मिस्टर याजी प्लीज । आपका पौइन्ट आफ आ^{डे}र क्लीयर हो गया ।

श्री राजनारायण क्लीयर नहीं है ।

MR. DEPUTY CHAIRMAN: The matter is very important as you say and you wanted t< suspend all the Rules of the House and consider this question. That is all.

श्र**ो राजनारायण** कौन क्वेण्चन ह्वट क्वेण्चन ? ग्रगर मैं वह दूंकि...

श्री उपसभापति ः जो क्वेश्चन ग्रापने कहा बही कह रहा हूं । by foreign powers in a 138 bye-election in Punjab

श्वी राजनारायण : मैंने कहा ही नहीं। मैंने केवल यह कहा कि इम्पार्टेन्ट है। हमारे सदन के सदस्य भी तो सुनें ग्रौर समझें कि इम्पार्टेन्ट है कि नहीं है। तो फिर सूनिए...

श्री उपसभापतिः लोकनाथ साहव ने जो कहा वही पौइन्ट है। उसमें कोई ग्रौर वात नहीं है।

SHRIMATI PURABI MUKHOPA-DHAYAY: That day the whole discussion was expunged on the ground that whatever was discussed was done without the permission of the Chair. May I know whether you have allowed this discussion in which case we have also to participate in the discussion.

> श्री राजनारायणः देन दिस हाउस वी ग्रवालिस्ड—इस सदन को भंग कर दिया जाए तो काम होगा। इस देश की ग्राजादी को खतरे में नहीं जाना चाहिए।

> श्री शीलभद्र याजी (बिहार) : पौइन्ट ग्राफ ग्रार्डर ।

> श्रीमती विद्यावती चतुर्वेदो (मध्य प्रदेश): माननीय सदस्य ने जो पौइन्ट ग्राफ ग्रार्डर उठाया, उसमें नियम संबंधी ग्रापत्ति यह है कि उसके मानी यह नहीं है कि ग्राप सारी बातों को रेज करें। वह नियमों के ग्रनुसार ही कर सकते हैं।

> श्री शीलभद्र याजी : हमारा पौइन्ट ग्राफ ग्राईर एक दम साफ है । ग्रापसे परमिशन लिए विना इन लोगों ने सवाल उठाया है । लोकनाथ मिश्र जी जो रिएक्शन के प्रतीक हैं, रशिया को बदनाम कराने के लिए ...

> श्वी लोकनाथ मिश्र : वह हमको क्या बोलते हैं ग्राप सुन रहे हैं कि नहीं, हमको रिएक्शनरी कहते हैं। ये तो खुद रशिया से पैसा लेते हैं, पैसा खाते हैं।

> श्री शीलभद्र याजी : उन्होंने रशिया को बदनाम करने के लिए, उसके साथ हमारी दोस्ती में खलल डालने के लिए, यह रिएक्शनरी ग्रैन्ड एलायन्स किया है . . .

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श्री राजनारायण : आप शील भद्र याजी को रोक नहीं सकते । आप इनको नहीं रोकेंगे, हमको रोकेंगे। क्या मजाक कर रहे हैं।

श्री उपसभाषतिः राजनारायण जी, ग्राप वैठिए ।

You have raised the point. The Government is aware of it now.

SHRI LOKANATH MISRA: The matter is important. In view of the fact that the Communists are with the minority Government of Shrimati Indira Gandhi, the Russian Embassy is feeling emboldened and it gradually taking more part in the internal affairs of this country and they have even the courage to interfere with the elections.

(Interruptions)

SHRI BHUPESH GUPTA (West Bengal): Let the Government come out and nail down the lie. It is malicious lie. The Government should come out. Before this kind of lies are spread that the Russians are in terfering in our elections the Govern ment must come out-----

(Interruptions)

MR. DEPUTY CHAIRMAN: Order, order.

SHRI BHUPESH GUPTA: I did not speak. The moment he brought in the Communists I got up.

श्री महाबीर त्यागी : ग्रगर इस चीज के बारे में तहकीकात करने के बाद गवनमेन्ट इस पोजीशन में हई कि उसे मालम हो कि यह खबर झूंठी है, तो गवर्नमेन्ट यह ऐलान कर दे कि यह खबर झंठी है । ग्रगर गवर्नमेन्ट हमको इसके बारे में खबर कर दे तो सबको तसल्ली हो जाएगी ।

श्री एस० डी० मिश्र (उत्तर प्रदेश) [:] इसकी इंडिपन्डेन्ट इन्क्वायरी होनी चाहिए गवर्नमेन्ट की रिपोर्ट से संतुष्ट नहीं होंगे ।

I Misra, you have drawn the attention of the Government. MR. DEPUTY CHAIRMAN: Mr.

SHRI LOKANATH MISRA; The report says:

"The ruling Akali Dal has protested to President and the Election the Commissioner against what it has described as open foreign interference in the by-election for the Anandpur Sahib Assembly seat scheduled for December 20".

Now, Sir, if this is any indication of the eventa to come, a mid-term election is in the air. And supposing the Russians interfere in a massive way in the elections in favour of Congreis (R), what will happen to this country? Therefore we want a categorical reply. This is a very serious matter. This must be gone into. There must be a judicial probe, a judicial inquiry, into this allegation.

SHRI BHUPESH GUPTA: Now again it is Mr. Rajnarain. Then you follow the principle of parties. Now have Mr. Rajnarain. Then there are others, that way. Now the point is that my friend, Mr. Rajnarain, always gets up. Then it must be from that bench. Begin from that bench. It is the first party. Then proceed to the second party, then third party, then fourth party, then fifth party, then Gixth party, and so on.

DEPUTY MR CHAIRMAN: Mr. Rajnarain, I have called Mr. Bhupesh Gupta.

श्री राजनारायण : श्रीमन, मैं यह जातना चहिना हूं और हमारा प्वाइंट ग्राफ आईर यह है कि इस प्रश्न को अनावश्यक बढिमत्ता का परिचय देकर टाला नहीं जा सकता है । में यह कहना चाहता हं कि इस देश के सामने इस समय इससे बड़ा कर झौर कोई दूसरी समस्या नहीं है । इसमें लिखा है :

"The Russian Embassy organised a cinema show to collect crowds for a meeting, which was addressed

by foreign powers m a 142 bye-election in Punjab

by Congress (N) and CPI leaders", he said.

वहां पर एम्बेसी सिनेमा कर रही है ताकि भोड़ जुटे और इन्दिरा कांग्रेस, भारतीय कम्य निस्ट पार्टी और भूपेश गुप्त वहां पर जाके एड्रेस करे। मैं जो मुपेश गुप्त से यह जानना चाहता हूं कि रजियन एम्बेसी का वहां पर सिनेमा दिखलाने का यही मतलब है ? क्या यह भारत की सबं प्रमुता सम्बन्न का विरोध नहीं है। जब कोई एम्बेसी भारत के झान्तरिक मामले में इस तरह से हस्तक्षेप करती है, तो इस सदन को और सरकार को पूरा अधि-कार होना चाहिए कि उस इम्बेसी के सारे दफ्तर यहां पर बन्द कर दे। मैं आज इस महत्वपूर्ण मामले को उठा रहा हं ग्रौर कोई चाहे उठाये या नहीं, मगर इस सदन की कार्य-वाही चल नहीं सकती है,अगर हम देश के प्रति वकादार है। ग्रनर हमें हाउस के प्रति भक्ति है तो सबसे पहले हमें इस विषय पर बहस करनी चाहिए और पूरी जानकारी कर लेनी चाहिए कि आज रशियन एम्बेसी किस तरह से हमारे देश की ग्रान्तरिक राजनीति में हस्तक्षेप कर रही है। इसलिए मैं आपके द्वारा सदन के सम्मानित सदस्यों से निवेदन करना चाहंगा कि सदन के सम्मानित सदस्य इस संबंध में कुछ कार्यंवाही गरें। इस सदन का और सारा कार्यक्रम स्थगित कर दिया जाये । स्रौर रणियन एम्बेसी अपने अधिकार सीमा के बाहर जाकर जिस तरह से भारत के आन्तरिक चनावों में हस्तबेप कर रही है उसका विरोध यह सदन एक स्वर में करे। इसलिए मैं कहना चाहता हं कि साज सदन की सारी कार्यवाही स्थगित करके इस मामले पर विचार करे।

MR. DEPITY CHAIRMAN: Now Mr. Bhupesh Gupta, do you want to say anything

SHRI BHUPESH GUPTA: Now, Sir here is a re 'ort which has appeared in which it lias given many things in addition to he thing under dispute. My friend w is 'just now talking about a certain paper which, according to him, has given a wrong report about the matter. May be it is so. Now, this paper, he is entitled to it.

"SHRI LOKANATH MISRA: That is a Russian publication.

SHRI BHUPESH GUPTA: If you want to talk like this, I will also talk like his. If you shout like this, then I shall ask my frineds, "let us shout" Now it has to be clarified. Let us not draw from it all the political conclusions that we have arrived at. First of all, Sir, I would ask the Government, since it has been alleged by an hon. Member of the House that the Chief Minister of Punjab has sent a telegram, . . .

SHRI LOKANATH MISRA: I did not say "Chief Minister".

SHRI BHUPESH GUPTA: Who is it then?

SHRI LOKANATH MISRA: I said "the ruling party", and it is the Akali Dal.

SHRI BHUPESH GUPTA: Now I hear the real thing. Anyway, let me proceed on the basis that it is "the ruling party". Now whatever he has said, he is entitled to say that and he is entitled to correctly put it. Well, it is the ruling party, the Akali Party, in the Government. Now the Chief Minister of the Akali Dal should be asked to say what he has got to say in this matter. If the Chief Minister makes such an allegation that the Russian embassy people are doing such things, surely it should be investigated and if the Chief Minister is found wrong, as having made wrong allegations, the Congress Party should immediately withdraw support from the Akali Chief Minister should fall. Dal and the Because if the Akali Dal makes such false allegations against a friendly nation and if this Government supports the Akali Dal we are entitled to say that they are morally wrong, politically wrong and . . .

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SHRjl RAJNARAJN: And you should withdraw your support ior the Indira Government. (Interruptions).

SHRI BHUPESH GUPTA: I shall never do it to please you. Mr. Raj-narain should know very well that il he joins with the Rightist parties . . .

SHRI RAJNARAIN: There is no one more rightist than you, there is no one more reactionary than you; there is no greater traitor than you and your party.

SHRI BHUPESH GUPTA: I know my party. But if you are joining. . .

SHRI RAJNARAIN: You are rightist; you are reactionary; you are collaboration with the (Interruprightists. tions). गवर्नमेंट की चटनारिता कान्तिकारी नहीं करते । तुम राइटिस्ट हो ।

SHRI BHUPESH GUPTA: Mr. Deputy Chairman, are you going to listen to me or not, I am not accusing the Socialist Party; I am dealing with this matter but if my friend, Mr. Raj-narain, brings in my party certainly I have to say something about his party also.

श्री राजनारायण : इसमें लिखा है कि मी० पी० झाई० लीडर ने...

SHRI BHUPESH GUPTA: Why are you attacking it? I am not mentioning Mr. C. B. Gupta here.

SHRI RAJNARAIN: You are a pigmy before Mr. C. B. Gupta. You were a traitor when he was a freedom

fighter. (Interruptions). आप कहते हैं कि हम राइटिस्ट्स एलाइन्स नहीं करते

श्री उपसभावति : राजनारायण जी. सबो तो ।

SHRI BHUPESH GUPTA: I am not going to sit down I would not allow this.

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MR. DEPUTY CHAIRMAN: Mr. Rainarain this is not good that you go on interrupting. You allow Mr. Bhupesh Gupta to continue please. Mr. Bhupesh Gupta is on his legs and nobody should interrupt hto.

श्री राजनारायण : जाको पिया माने नही सुहानिगन नाम । भूपेश गुप्त इन्दिरा के लिए सुहागिन हैं, इस सदन के लिए नहीं हैं।

SHRI BHUPESH GUPTA: Mr. Raj-narain has been bringing in the Communist Party and has accused us of supporting the Congress. This discussion surely was not about the Communist Party or the Socialist Party or the Swatantra Party supporting some other party. Every party is free to support any other party. My friend, Mr. Rajnarain, should be a little quiet. The discussion was whether a foreign embassy was interfering in our election.

SHRI RAJNARAIN: You are right; go ahead.

SHRI BHUPESH GUPTA: I am always right. A serious allegation has been made. If Mr. Rajnarain objects to my supporting the Akali Dal or the Congress he can quarrel with me but today that is not the subject before us. (Interruptions). Here it says that the embassy organised cinema shows to collect crowds for meetings which were addressed by Congress (N) and CPI leaders. Surely it does not follow from it; I do not know whether it is factually true or not. Here it is a question of any cinema house participating in the election. I am not going into it; I am not giving a judgment. But this is what has appeared in the papers and I would ask that Mr. Om Mehta should listen; I am not saying anything for or aginst what has appeared in the paper. Mr. Om Mehta should immediately convey to the Government that this report has been brought to the notice of the Government and one of My esteemed friends, Mr. Lokanath Misra. has even alleged that "he allega-

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tion has come from the ruling party Punjab, which is the Akali Dal in that the Russian Embassy people are interfering in thf elections. Hence it stands to reason taat the Prime Minis ter or the Home Minister, whoever he or she may be sh juld immediately get in touch with the Chief Minister of Punjab and find oat the facts from him and make a statement. If the Akali Dal makes a statement and the Chief Minister owns it .ip and the facts are found to be wroi g to the satisfaction of Parliament and the Government, then the Congress Party should imme diately withdraw support from the Akali Dal. If, hi wever, the facts are correct—I can n ver imagine the Russians will de such a thing, but theoretically I ana saying that-cer tain steps should be taken. This is you the position. Thr true position have to find out. Either it is true or it is false. If it s false, it should be dealt with and tie Akali Dal should be taken to task in this matter. The Chief Minister should be asked. If he says that the statement is wrong, he should take disciplinary action against the Akali Dal leader-the man who had sent such a telegram and so on. That is how we should deal with it. As far as my fr end, Mr. Rajnarain, is concerned...... (Interruptions).

SHRI A. P. CHATTERJEE: What about our questio tt?

SHRI BHUPESH GUPTA: Only thing, before I : it down, is that for the life of me I would never believe that the Russian Embassy people are going to interf<re in CD cars or otherwise for th. ruling party.

SHRI S. N. MI 5HRA: This is indeed a grave matter a id there could not have been a better subject for urgent discussion in the House than this. It indeed represent: a threat to democracy, which is i o less a threat to the centre and circumference of existence centre and circumference of existence and if democratic elections are going to be influenced il this manner, if there is any truth in this allegation, then it is certainly a maiter of the gravest im-

portance that must be considered by the House without any delay. Now, Sir, this has also to be viewed in the context that elections are going to come off in a day or two and by that time the horses would have left their stable. We are going to recess tomorrow and we are going to adjourn sine die tomorrow. How is this House going to take up this matter for proper consideration if we do not take it up today? Meanwhile you will also recollect that in the past there have been allegations as to how the radio and the newspapers of a particular country are influencing the domestic politics of this country and I have on one occasion submitted to this House that this is indeed a very serious thing that now an external component is introduced into the domestic politics in order to shift the balance in favour of the ruling party. This is exactly the proposition with which we are grappling just now, whether an external component should be introduced into the domestic politics to shift the balance in favour of the ruling party. We have also heard in the past that there have been allegations that some countries which possess vast amounts of funds are injecting their funds, rupee resources, into the elections. In fact, the Government went into this matter and we are awaiting the report from the Government and also the action they propose to take in this respect. Then, Sir, there is a third aspect. There are newspapers in this country which are being influenced through advertisements by foreign countries. Now, if newspapers are influenced, if in the elections vast amounts of resources are injected and if publicity materials and even vehicles and equipment are being made available-cinema shows which they arrange and so on-I really do not know how things are going to take shape in future and how democracy is going to survive in this country. Therefore my humble submission would be that we cannot remit this matter to the care of the Government and no amount of asusrance would do from this aggressively partisan Government, whom we suspect,

[Shri S. N. Misra]

and not only suspect, but now the dangers are coming out into 1 S.C. the open. They are coming out into the open. Here are instances. We would not take the words of this Government whom we suspect to be completely under the influence of a foreign country. Let there be no doubt about it.

SHRI MAHITOSH PURKAYAS- | THA (Assam): Why do you say that? You cannot say that. You must withdraw it.

SHRI S. N. MISHRA: Therefore, my submission is

SHRI MAHITOSH PURKAYASTIIA: He cannot accuse the Government as being under foreign domination. He is an agent of the CIA. That is why he is saying that.

SHRI BHUPESH GUPTA: Are you discussing this subject? Then I have much to say

SHRI S. N. MISHRA: I am making my submission . .

{Interruption)

SHRI MAHITOSH PURKAYAS-THA; You are an agent of the CIA.

MR. DEFUTY CHAIRMAN: Let us listen to what he has to say.

SHRI S. N. MISHRA: I have to make my submission . . . ,

SHRI MAHITOSH PURAKAYAS-THA: You cannot say anything which is absolutely untrue.

SHRI S. N. MISHRA: I have to put my remarks in the proper setting.

SHRI MAHITOSH PURAKAYAS-THA: No, No.

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(Interruption).

SHRI S. N MISHRA: Therefore, my submission is that no assurance from the Government as demanded by my hon. friend Shri Bhupesh Gup La would convince us in this matter. There 'must be a judicial enquiry into this. We can also take the words of the Election Commission the objectivity of which we have not come yet to doubt. We have not come V^et to doubt the objectivity of the Election Commission. Since this matter has also been referred to the Election Commission we would like to have a report from the Election Commission. But at the same time the whole gamut of this matter has to be enquired into by a judicial Commission. If you so will, there may be even a Parliamentary Commission to go into this because if the Parliament of India is not concerned with the fate of democracy. I do not know how democracy would exist in this country.

SHRI N. G. GORAY: Sir, I would like to make two points. The first is I really pity the Chair. Last time it has happened and this time it is happening again. An hon. Member wanted to raise a question. She had approached the Chair The Chair had disallowed it. When she tried to raise that question, she was prevented from doing so. If you remember, after that incident on that day the Chairman consulted the parties in this House and came to certain conclusions as regards the procedure that is to be followed. Now I find that so far as the decision of the Chair is concerned, which was taken with the approval of the representatives of the various parties, it has no validity at all.

SHRI LOKANATH MISRA: Not at all. You are putting it in the wrons perspective.

SHRI N. G. Goray: Now today also again the same thing is happening. My friend Shri Lokanath Misra wanted to raise a certain issue which undoubtedly is important, I have no doubt about that. But please try to understand our position. We do not know what question is going to be raised. We do not know whether permission has been granted or not Now we are told ih the louse that permission has not been granted, still this matter is not only be ng raised but it is being discussed in full. We would like to know what is the scope of this discussion. Ai e we going to discuss the whole issue threadbare or is it that only some ort of attention of the Government is being called to it? I myself afte reading this felt very much perti rbed. I agree with our Leader of t te Opposition that if parliamentary lemocracy is to be safeguarded, then no foreign interference in our inte nal elections should be allowed or permitted. About that there is no question in my mind. It is most unfortunate that a proper sort of discussio i in a proper atmosphere is not beinj allowed here.

SHRI S. r . MISHRA: Calling Attention was net permitted . . .

MR. DEI UTY CHAIRMAN; Please do not interupt.

SHRI N. G. GORAY; What I am suggesting is that if the Chair did not allow a Cf:iing Attention motion to our hon'bk friend. Mr. Lokanath Misra, he i ould have approached us, and I can issure him even now that at least ten of us would walk into the Chamber o: the Chairman and would insist that I here should be a full discussion on his matter. Therefore, let us . . .

SHRI S. D. MISRA; We cannot gherao the Chair.

SHRI N. G. GORAY: We can plead with the Chair and we can insist that all of us feel that this is a matter <f great importance and,

therefore, proper time should be allowed for this discussion.

Having said this, let me come to the contents of this particular news item. This is really a very dangerous thing. If the Russians are taking so much interest in favour of one party, which happens to be the ruling party here, then I say that this is an encroachment on the sovereignty of the people of India. Therefore, I would like to know from the Government what they have to say in this regard. I am very sorry to notice that in spite of this discussion going on for an hour nobody from the Government is there in the Treasury Benches. I do not know where they have disappeared. I do not know what the Home Ministry is doing. I do not know what the Leader of the House is doing .

MR. DEPUTY CHAIRMAN: Mr. Ramaswamy is the Deputy Home Minister. He is present.

SHRI N. G. GORAY: He has come just now. Somebody must have immediately got up there and stated what they know about the whole incident; otherwise, Sir, I would like to point out, this matter is being raised in the House very often. First it was about Radio broadcasts from Moscow. There also it was pointed out. "What can we do? It is an independent body and we cannot stop them." AU right. We accepted that plea. After all, we cannot go to Moscow and stop them. But here if in Punjab they are going about in their jeeps propagating on behalf of a particular party and against certain parties, certainly you can stop them. I would, therefore, request you to convey this feeling to the Treasury Benches. Let them come forward tomorrow and let them make a full statement. Most probably just now he is not in a position to make the statement. But tomorrow when the House assembles, let the Home Ministry make a full statement on this issue, and if it does not satisfy us, we should be permitted to raise our points, and we should be allowed a full discussion.

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SHRI PITAMBER DAS (Uttar Pradesh): Sir, I listened to what my friend, Shri Goray said. What surprised me was that the Treasury Benches were sceptically vacant. But what surprised me more was that those who were present here were more loyal than the King himself. My friend, Mr. Bhupesh Gupta who, I thought, would probably defend the Russian Embassy, came forward very plainly. .

SHRI BHUPESH GUPTA: No, no. That is very clear. I have nothing to say against the Russian people here. I think it is a lie emanating from the Akali leaders and that lie should be nailed. The Akalis should be denied the Congress support. That is what I demand . . .

MR. DEPUTY CHAIRMAN: Mr. Bhupesh Gupta, please do not interrupt.

SHRI PITAMBER DAS ... I am coming to it. It could not be a surprise if Mr. Bhupesh Gupta had defended the Russian Embassy. Even he did not. He came forward with a clear stand that an enquiry should be made and suggested two alternatives: If this is true, this step should be taken, and if this is not true, this step should be taken. I can understand that

SHRI BHUPESH GUPTA: Mr. Deputy Chairman, I think my friend is a very learned man. Because it has been raised, I said that the Chief Minister should be telephoned . . . (Interruptions) it is a blatant lie . . . (Interruption). Why are you putting your word in my mouth? -----(Inter ruption) . .. I have great regard for my friend . . . (Interruption) He should not misunderstand me I do not attach the slightest importance to this news. It is one of the concoctions of the Akali reactionaries. (Interrup. *tions*) The Government must imme diately find out the truth. (Interrup tions) On the face of it, it is patently false.

SHRI KRISHAN KANT (Harvana): Sir, I have also to say something.

SHRI DWIJENDRALAL SEN GUPTA (West Bengal); Please look to this side also.

MR. DEPUTY CHAIRMAN; Let Mr. Pitamber Das continue.

SHRI PITAMBER DAS: I have no intention of being unfair to Mr. Bhupesh Gupta. I want to give him his due. But what I am saying is that in spite of his having so much faith in the Russian Embassy that they would not do it, he has come down to this stand that 'if this is true, then this course has to be taken, if it is not true, then this course has to be adopted.' As for his not believing the report, it is perfectly understandable, because faith transcends reason. His faith in Russia would certainly compel him to say that. That I can understand. But what I cannot understand is that my friends on that side are not even prepared to listen to this matter, the very name of the Russian Embassy, as if they are their nearest friends, their nearest kith and kin.

(Interruptions)

SHRI DAHYABHAI V. PATEL (Gujarat); Masters.

SHRI BHUPESH GUPTA; I say, this report is inspired by the American agency, CIA.

(Interruptions)

SHRI S. D. MISRA: Sir, you should allow us also to have our say.

MR. DEPUTY CHAIRMAN; Please do not interrupt. Mr. Bhupesh Gupta. Let Mr. Pitamber Das have his say.

SHRI PITAMBER DAS: I have said it not after seeing Mr. Mohan Dharia and Mr. Krishan Kant. I said this after hearing Mr. Yajee and others. Therefore, Sir, if the attitude of the ruling party is that they are going to defend everything about the Russian Embassy, our suspicions are all the more confirmed that this is an action of the Russian Embassy with the connivance of the Government of India. This is what we come to, if this is the attitude of the ruling party. The report says, "The General Secretary of

the Akali Dal, Dr. Jagjit Singh alleged here toda\ that the Soviet Embassy had taken an open part in this election." He made a specific allegation and named the persons concerned. He has said that t lere has been clear interference by a foreign power. What he wants is th s. "We want the President and the Elc ction Commission to ascertain the facts through independent agencies." When this particular gentleman...

SHRI KRISHAN KANT: Sir, I want to sa something on that.

SHRI PITAMBER DAS: I would like to lists n to you. I am anxious to listen to y > u. But you do not want to say any hing out. So, this gentleman wants that the Election Commission should ascertain the facts through independer' agencies. Now this is exactly thr demand that my friends have put ft rward. What objection has the ruling party to this demand for ascertainin ; the facts througb independent agencies I do not understand. Therefore, we ask the Government to ascertain tae facts and then decide what to de

MR. DEPUTY CHAIRMAN: Mr. Dharia.

SHRI M M. DHARIA (Maharashtra): Mr. Deputy Chairman, Sir, at the outset I must say that when we are conducting our own affairs, any interferenc *i*, direct or indirect, by any power out ide this country must be condemned outright.

SHRI AXBAR ALI KHAN: We are all one on that.

SHRI M. M. DHARIA: So far as this seriou allegation is concerned, it is, of cou se, for the Government immediate y to enquire into the matter and inforn the House as to the state of affairs. And if there is any prima facie case I would also urge on the Governme it to get it enquired through an imparial, judicial, enquiry commission because in this country we have witnessed since long that foreign money, whether it belongs to this bloc or that bi >c, has grown. It is for us to say th it we shall not tolerate its

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role in our country. I will go to the extent of saying that if there is any allegation of this type and if there is any help received by anybody or any party from any foreign power, under the election law it should be made a clear disqualification for any person for getting elected. So with regard to this allegation-I do not know the gentleman concerned; I am told he is not the secretary of Akali Dal or whatever it is-I would submit that it is a very serious allegation made by some responsible persons and it is the duty of the Government immediately to enquire into the matter and, as was rightly pointed by Mr. Goray, to make a statement tomorrow regarding the detailed facts. I would also submit that we have been raising this demand very often in this House regarding the part played by foreign money in the elections in this country. It is high time that Parliament took note of it and saw to it that we did not allow any foreign money to come in. We may be having our weaknesses. We may be quarrelling among ourselves. But let us make it clear that so far as Parliament is concerned and so far as the Government is concerned, we shall not allow any sort of interference by any foreign money.

SHRI KRISHAN KANT.- Sir, when I came here Mr. Pitamber Das was speaking and there can be no two opinions about the use of foreign power. If he remembers, two weeks back, on Friday, when Mr. Om Mehta was reading about programme for the following week, I asked him, "What about the Bill which prohibits the use of foreign money in elections?" I myself asked him that question. Whether there is a mid-term poll or not, the Bill should come to Parliament early so that in the next elections nobody can use foreign money directly or indirectly. As Mr. Dharia said, we have to fight our "battles on our own ideology in this country. So with regard to that there can be no two opinions, there can be no difference of opinion. As regards the allegation, I had a talk with many of my friends from the Congress in Punjab and they told me that it is a blatant lie, it is a complete

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[Shri Krishan Kant] lie, it is an atrocious He, about the use of Russian aid or Russian jeeps or money. The Congress is not in any way connected with them. There is no truth in it and it is all a political propaganda. I was told by them that this Dr. Jagjit Singh was a member of the Pheruman Akali Dal which recently joined the Sant Akali Dal with political motives, but the other people have thrown them out. Recently they have taken action against Dr. Jagjit Singh . .

SHRI LOKANATH MISRA; Let it be very clear that the source of his information is only the Congress

SHRI KRISHAN KANT: Here I want to deny categorically that there is any collusion or interference or alliance or anything of that kind.

MR. DEPUTY CHAIRMAN: Mr. Krishan Kant, their demand is that a statement should be made by the Government, that the actual position should be stated. What is true or what is not true is not the question now.

SHRI LOKANATH MISRA: His source of information is the ruling party, the Congress Party, in the State. You cannot expect to get the truth from the ruling Congress Party which has been using the Russians.. (Interruptions)

SHRI KRISHAN KANT: Akali Dal is using our PCC President having an everwhelming support. They are using it with a political motive, for political propaganda somenow to create something so that there is sensation. So this is baseless, this is a blatant lie, an atrocious lie, and there is no case in this. Therefore, we should not go into this thing. I do not know how you allowed it to be raised.

(Interruptions)

SHRI MAHAVIR TYAGI (Uttar Pradesh): According friend to mv an inquiry is not necessary

SHRI KRISHAN KANT: Why do you want to create something out of

blatant lie? You want to create а unnecessary sensation.

SHRI PIT AMBER DAS: I would like to tell Shri Krishan Kant that nobody has alleged that the Congress is taking help from them. The allegation is that the Russian Embassy is interfering with the elections. But Shri Krishan Kant, in his speech, did not deny that. He said that the Congress is not taking any help from them. May not be. But the point is that the Russian Embassy is interfering in the elections. He does not deny that

SHRI BHUPESH GUPTA: Hasn't he said that it is a blatant lie?

श्री नकी राम (हरियाणा) : उपसभा-पति महोदय, मेरा प्वाइंट आफ आईर है।

श्री उपसभापतिः उनका भी प्वाइंट आफ ग्राइंर है ।

श्री नेकी राम : ग्रापने जो रूलिंग दी उसके बारे में कोई ग्रापकी बात नहीं मानता है ।

श्री **उक्सभापति**ः उनका पहले प्वाइंट ग्राफ ग्राईर है। ग्राप बैठिये। ग्राप का बाद में होगा । ज्राप बैठिये ।

SHRI DWIIENDRALAL SEN GUPTA: Mr. Deputy Chairman, I shall not take very long. I rise to support my friends, Shri Goray and Shri Mohan Dharia. They have made a very constructive suggestion. I also want to say that my good friend, Shri Mahitosh Purakayastha-he is not here-made an observation. If he had been here, I would have requested him to withdraw that observation which he made against Shri S. N. Mishra who is the Leader of Opposition. He is a respected leader. Apart from that, in a parliamentarv democracy, Leader of Opposition has got great status-status of respect. Shri Mahitosh Purakayastha said that he was a CIA agent. Probably he did not mean that. It is a disparaging remark. Had he been here, I would have asked him to withdraw it. Since he is not here, I would request you

to expunge that irom the records. It should not be in the record. This is the minimum that could be done now.

MR. DEPUTY CHAIRMAN: In this House many hon. Members call others 'Russian agents, Chinese agents' etc.

श्री राजनारायणः अन्तरकोई कहता है तो उसको अन्य रोकते हैं । अन्य उनको कहिए कि वे विदड़ा करें ।

MR| DEPUTY CHAIRMAN: Does the Minister wan- to say anything?

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): Noth ng.

SHRI DWI ENDRALAL SEN GUPTA: You I re the custodian of the House. If you allow such things to go on record, her_e is no end to it.

श्री इयामलाल बादव (उत्तर प्रदेश) : उपसमापति महोदय, इस प्रश्न पर जैसे विचार दोनों ग्रोर से ग्राये, उनको देखते हए मैं समझता हं कि अब सरकार के सामने कोई ग्रौर विकल्म नहीं रह जाता सिवाय इसके कि इस प्रश्न पर वह अब जुडिशियल इन्क्वायरी कराये । क्योंकि अब यह बात साफ है कि आप की तरफ से देश के निर्वाचनों में विदेशी पूंजी लग रही है; क्योंकि विदेशी पंजी अपने देश में हपयों की शकल में रखी हई है और अनेक रूपों में यहां है। आज ग्रबवारों में धड़ल्ले से समाचार छपते हैं ग्रौर ब्लैक मनी अनेक रूगों में ग्रखवारों को जाता है। इसलिए इसका पता लगाने के लिए इन्क्वायरी होनी चाहिए । ग्राज बैल विशर्स के नाम से अखवारी को रुपया जाता है। तो इस रुपये का पता लगाने के लिए इन्क्वायरी होनी चाहिए । अब रशियन तो अपना प्रभाव डाल रही है। उनका रेडियो प्रचार करता रहता है, इसलिए भी इस मसले की जुडिणियल इन्क्वायरी होनी पाहिए । इसके अलावा भूपेश गुप्त जी वार-बार खडे हो जाते हैं। मैं समझता हुं कि े इतने सीनियर मेम्बर हैं फिर भी उन को यह अधिकार प्राप्त नहीं है कि वे हर बार खड़े हो जाया करें। पता नहीं यह उनका कौन सा तरीका है। शायद वे ऐसे ही जनतन्त्र के हामी हैं। मैं समझता हूं कि उनकी ग्राप के जनतन्त्र में आस्था नहीं है ।

SHRI BHUPESH GUPTA: I have a serious complaint against you.

MR. DEPUTY CHAIRMAN: There is a point of order by Shri Neki Ram.

श्री नेकी राम : उपसभापति जी, उधर से एक सवाल उठा है और उस पर आप ने रूलिंग दी है कि गवर्नमेंट उसका जवाब दे। मैं उन बेंचेंज से पुछना चाहता हूं कि क्या इस भवन से बाहर जा कर वे यह इल्जाम नहीं लगा सकते ?

श्री एस० डो० मिश्राः लगा हुआ है इल्जाम । अखवारों में यह छप गया है ।

MR. DEPUTY CHAIRMAN: Let us see what the Government have to say.

THE DEPUTY MINISTER IN THE MINISTRY HOME AFFAIRS OF AND THE DEPARTMENT OF PER SONNEL IN THE CABINET SECRE TARIAT (SHRI Κ. S. RAMA SWAMY) : Sir, I have been listening to the discussions from the very be ginning very carefully. It is wrong to say that the Government is not represented and we are not follow ing -----

SHRI S. N. MISHRA: What is it? We are not....?

SHRI K. S. RAMASWAMY: You had not allowed this discussion, but they wanted the Government to say something. As it has ibeen brought all of a sudden, we don't have notice. But I can only say that I emphatically deny that this Russian influence is being carried on with the connivance of the Government. I can only say that Government is much more interested than anybody else in seeing to it that a foreign power has no influence in the elections in our

y foreign powers in a 160 bye-election in Punjab

[Shri K. S. Ramaswamy]

country and we will inquire into the matter and we will take all precautions to see that our elections are fair and nobody interferes with them.

SHRI BHUPESH GUPTA: Sir, I am on a point of order.

SHRI S. D. MISRA: Sir, on a point or order.

MR. DEPUTY CHAIRMAN: Please sit down. I am on my legs.

SHRIMATI YASHODA REDDY: Sir, on a point of order.

MR. DEPUTY CHAIRMAN: Please sit down, Mrs. Reddy. I am on my legs.

SHRIMATI YASHODA REDDY: Sir, the hon. Minister did not say anything. Here Shri Lokanath Misra said that, two telegrams were sent to the President and the Prime Minister and to the Chief Election Commissioner. This is the position. Will the Government come forward and either say whether they have got the telegrams or not or deny knowledge of it or that they would find out what the truth is? That is what we want and not the assurance that th,ey would not take the help of the Russian Embassy. That is what we want.

MR. DEPUTY CHAIRMAN: All right. Please sit down _____ Please sit down. I have heard your point of view.

SHRIMATI YASHODA REDDY: Will the Government come forward and clarify our point?

SHRI PITAMBER DAS: Yes, whether the telegrams have been received or not.

MR. DEPUTY CHAIRMAN: Two points have been raised. One point has been raised by Shri Goray and Shrimati Purabi Mukhopadhyay and they have rightly pointed out that the persons who believe in the discipline, dignity and decorum of the House..

(*Interruptions'*) Please listen_____ they suffer because they cannot adopt such methods and therefore, their

point of veiw is not properly repre sented and they do not get any chance to express their views (Interrup tions) Please listen now There fore, as the Chairman has convened a meeting of all the party leaders and we have suggested that we should follow some procedure, I submit that we should try to follow that proce dure in future, if not today (In terruptions) .Please listen ... now. Do not interrupt. As pointed out by Shri Goray, if there is any very im portant question and supposing it is being disallowed by the Chair, all the party leaders can approach the Chairman this saying that а verv urgent matter. matter of great а national importance and that it should be considered by the House or some time should be allotted to discuss the matter or to refer to the matter in the House or to call for a statement Government. from the I questionis should be think such dis cussed and decided in the Chamber and it will be better and it will help me and enable me, not only me, but Presiding Officers, to main all the tain the dignity and decorum of the House.

So far as the second question is concerned, we have seen that there are very strong sentiments on this issue and very strong sentiments..

SHRI BHUPESH GUPTA: Opposite sentiments also.

SOME HON. MEMBERS: No.

MR DEPUTY CHAIRMAN: Mr Bhupesh Gupta, when I say 'strong sentiments', Ι mean strong senti ments (Interruptions) Please listen.. on one issue that certain allegations have been made and what is the actual and correct position and the factual position should be mentioned in this House. Therefore, he has also said and Mr. Dharia has also said and even Shri Krishan Kant has said that it is not true, that it is not correct...

SHRI BHUPESH GUPTA: You cannot interpret my word. I say.

by joreign powers in a 162 bye-election in Punjab

my sentiment is strong in the sense that it is a blatait lie

(Inte ruptions)

SOME HON. MEMBERS: No, no...

MR. DEPUTY CHAIRMAN: Order, order, please.

SHRI BHUPESH GUPTA: I know it... (Inte ruptions)

MR. DEPUTY CHAIRMAN: Order, order. Mr. Bhusesh Gupta, please listen.

SHRI S. D. MISRA;Theyhave the Russian masters. . .

(Inte ruptions)

MR. DEPUTY CHAIRMAN: Mr. Bhupesh Gupta, you have suggested two alternatives that if the Punjab Government is vrong, action should foe taken and yo 1 have also said that if the facts are correct, then action should be taker against the foreign power

(Inte -ruptions)

SHRI BHUPESH GUPTA: No.... You should be < orrected, Sir.

MR. DEPUTY CHAIRMAN. Order, order.

SHRI S. D. IV ISRA: He has said that

MR. DEPUTY CHAIRMAN: Sentiments have bee 1 expressed and opposite sentiment have been expressed. Shri Krish; a Kant has given a version and anolher person has given his own version and therefore, the Government sho ild say what its own version is. As I ihink strong sentiments have bet n expressed in this House, the correct position should be mentioned in th: c House. I hope the Government wil take into consideration the views expressed by the hon. Members and t y to make a statement on this suliject.

SHRI S. N. MISHRA: Sir, on a point of order. Since certain remarks have fallen fron your lips about the conduct of the 1 usiness of the House, I think it my luty to make a few submissions in tiis regard. We happen to be the largest Opposition Party, and yet we probably get the

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shortest possible time during the course of discussions.... (Interruptions). I think this is in my right. Please wait.... (Interruptions). How many are you? (Interruptions). Many hon. Members, through interruptions and so on, are able to have a much larger share of time, and we as the largest Opposition Party, just cannot brush it aside. My submission is that we are for the peaceful conduct of the business of the House, we have given 'sufficient evidence »f that. We do want that the House should proceed in an orderly manner. The Chairman will have to be extremely just. We are smarting under a sense of injustice. .. (Interruptions)

SHRIMATI YASHODA REDDY: Sir...

(Interruptions)

MR. DEPUTY CHAIRMAN: I will ask all the members to sit down.

SHRI BHUPESH GUPTA: Sir, I have no objection...

(Interruptions) MR. DEPUTY CHAIRMAN: Please sit down. Mr. Bhupesh Gupta, please nit down....

(Interruptions) SHRI BHUPESH GUPTA: I want to know if a procedure will be followed. ..

(Interruptions)

MR DEPUTY CHAIRMAN: The first contention of the Leader of the Opposition is that his Party is not getting its due share of time in the House. I think that allegation is not correct.... (Interruptions). You don't want other Members to inter rupt; but you are interrupting me. I am not accusing you. I am only saying that we can go through the records of the House and see

(Interruptions) SOME HON. MEMBERS: Yes....

(Interruptions)

MR. DEPUTY CHAIRMAN: I don't want your support....

(Interruptions)

SHRI,S. D. MISRA: You want the whole House's support ------(Interruptions)

SHRI K. S. CHAVDA (Gujarat): How can you say like this... (Interruptions)

MR. DEPUTY CHAIRMAN; It is not the way of speaking, Mr. Chavda.

SHRI S. D. MISRA: How can you say this?....

(Interruptions)

SHRI K. S. CHAVDA: To Mr. Bhupesh Gupta you cannot say anything

SHRI BHUPESH GUPTA: Sir... (Interruptions)

MR. DEPUTY CHAIRMAN: So far as the question of allotment of time is concerned, I think the Parties get more than their due share. We have to extend the time of the House be cause of interruptions. So far as interruptions by individual members concerned-whether are it is Shri Bhupesh Gupta, whether it is Shri Rajnarain, whether it is Shri Dahyabhai Patel, whether it is Shri Chatter jee, whether it is Shri Mishra

SHRI S. N. MISHRA: No, no.... (Interruptions)

MR. DEPUTY CHAIRMAN: I am always objecting to every individual member whether he is on this side or he i_s on that side. I am always appealing to hon. Members that nobody should interrupt while another member is on his legs and addressing the House. I do not want to blame any particular section of the House. This malady is found on all sides of the House, and therefore, if really the hon. Leader of the Opposition is interested in maintaining the dignity and decorum of the House, he should not try to emulate the action of certain others. He should rather advise his Party Members that they should not try to follow others but that they should-in spite of the fact that there are certain individuals who are making interruptions and creating trouble in the House-try to cooperate with the Chair and maintain the dignity of the House.

SHRI S. N. MISHRA: I am always for maintaining the dignity of the Chair and if the Chair does not appreciate it, we are sorry for it.

श्री राजनारायण : श्रीमन, अगर हम **आपका एक मिनट ले लेंगे तो आप हमें माफ** कीजियेगा। मैं इस समय मिश्राजीकी राय से सहमत नहीं हं। मिश्रा जी को समझना चाहिये कि वे लीडर ब्राफ दि अपोजीशन है । वे विरोधी पक्ष के नेता विरोधी नेता हैं श्रौर चंकि यह सरकार नालायक है वरना ग्रब तक उनके लिए काफी सहलियत महैया हो जाती । **अभी तक उ**∉हें कमरा मिला होता. सेलरी मिली होती ग्रौर तरह-तरह की सहूलियतें मिली होती जो कि एक विरोधी नेता को मिलती हैं ।

श्री एस० डी० मिश्र : जहां पर हमारी सरकार है, वहां पर विरोधी नेता को इस तरह की सविधाएं प्राप्त हैं।

(Interruptions)

श्री उपसभाषति : मिश्रा जी ग्रौर श्री नेकी राम जी झाप बैठ जाइये ।

श्री राजनारायण : इसमें हमारी मसीबत है, क्योंकि हम आबे करते हैं । तो मैं यह कह रहा था कि मिश्रा जी को जिस तरह से ग्रपने दल के ग्रधिकारों की चिन्ता है, उसी तरह से उनको हम सबके अधिकारों की मुरक्षा की चिन्ता होनी चाहिये । ग्रब हमारा प्वाइन्ट यह है कि चकि यह प्रश्न देश की ग्राजादी से संबंधित हैं . . . (Interruptions)

श्री उपसभाषति : नेकी राम जी आप चप रहिये । श्री राजनारायण जी इस मामले को ग्राप फिर क्यों उठा रहे हैं जब कि यह तय हो गया है कि मिनिस्टर इसके बारे में स्टेटमेंट देंगे। ग्रापको तब तक तो चप रहना चाहिये ग्रौर स्टेटमेंट को सुनने के बाद आप फिर इस बारे में कुछ कह सकते हैं।

श्री राजनारायण : श्रीमन इस बीच हमने इलेक्शन कमिशन से बात भी कर ली है ।

श्री उपसभापतिः पहले स्टेटमेंट आने वीजिये; क्योंकि इस मामले में हमने डेढ घन्टा बहस कर ली है।

श्वी राजनार यण : श्रीमन्, एक बात मैं यह बतलाना भाहता हूं कि जिस दल के व्यक्ति ने देश की ग्राजादी के लिए खून न बहाया हो, उसकी उतनी कीमत नहीं हो सकती है जब कि रेश की प्रभुसत्ता पर हमला हो रहा हो । ग्रापको हमारी स्थिति भिन्न समझनी चाहिये, क्योंकि हम सत्ताधारी में नहीं हैं । ग्राज जो मिनिस्टर बने हुए हैं, वे हमारी कमाई पर बने हुए हैं । हम लोगों ने त्याग किया ग्रीर ये लोग हमारे त्याग पर ग्राज मिनिस्टर बन हुए हैं ।

श्री उपसभावति : राजनारायण जी, इस मामले पर हवने डेढ़ घंटे बहस कर ली है ग्रौर ग्रब इस पर बहस करना उचिन नहीं है।

श्री राजनार रुण : श्रीमन्, ग्राप मेरी भावना का खयाल कीजिये, हम पढ़े लिखे हैं, वकालत कर सकत थे

र्था उपसमादिः पौने दो बजने को हो भये हैं ग्रीर ग्रापको समाप्त करना चाहिये।

सभाके नेतः (श्री के० के० झाह) : श्रापकी एक बात सही नहीं है।

श्री राजनाशरण : तो मैं यह कह रहा था कि जो स्खबार सदन के सदस्यों के बारे में गलत वानी करता है तो उसके विश्व कोई कार्यवाही सदन नहीं कर सकता है ? मैं ग्रापमे हथ्य जोड़ कर कहना चाहता हूं कि पता नहीं कम्युनिस्ट पार्टी हमारे पीछे क्यों पड़ी हुई है । जो मखबार रशिया के पैसे से चलते हैं जैसे पैट्रियट है, लिन्क है, मेनस्ट्रीम है, नेशनल हैराल्ड है, ये ग्रखवार हमारे बारे में ग्रन्थत्य वातें वोल रहे हैं ग्रीर इसमें ग्रापको हमारी सुरक्षा करनी चाहिये । 15 तारीख के ग्रन्थवार में पैट्रियट ने बिलकुल झूर्ठा गलत खबर छापी कि हम बिड़ला को कण्सेवत रेट पर बिजली दिलवाने की कोशिश कर रहे हैं । श्री उपसभापति : ग्रापके बारे में हाउस में कुछ कहा गया था. जो पैट्रियट ने दिया ? हाउस के बाहर कोई कहे उसका सवाल यहां कैसे ग्रायगा ?

श्वी राजनारायण : वही मैं ग्रापसे कहना चाहता हूं । क्या यह हाउस में कहा गया था ?

श्री उपसभापति : वह नेशनल इम्पा-टॅस का सवाल है ।

श्वी राजन रायण : क्या यह नेशनल इम्पारटेंस का सवाल नहीं है कि इस सदन के सदस्यों के बारे में कोई लफंगा ग्रखबार जो रूसी दलाल है ग्रौर जो रूसी पैसे पर चल रहा है, वह बिलकुल ग्रनगॅल प्रचार करे ?

श्री एस० डी० भिक्षः वह एण्टी∹ नेशदल अख्वनार है।

श्री राजनारायण : वह एन्टी-नेशनल ग्रखबार हमारे बारे में इस तरह प्रचार कर रहा है । मैं ग्रापसे प्रार्थना करता हूं कि कोई रेमेडी, कोई मार्ग, कोई विधि निकालिए, जिससे इन ग्रखब रों के बारे में चर्चा हो ।

दूसरी बात थी के० के० णाह साहब से कहना चाहता हूं। श्री के० के० शाह सदन के नेता हैं । जहां तक मुझे याद है, इन्होंने इस सदन म बचन दिया था कि विदेशी पैपैसे से यहां के ग्रखवार चल रहे हैं. विदेशी पैसे से 1967 के चुनाब में बहुत से लोग चुनाय लड़े, उस सम्बन्ध में एक धिधेयक, लाया जायगा। तीन चार साल बीत गए क्या कारण है कि यह सरकार कहती है कि इन विदेशां धन के प्रताह लौर प्रभाव को रोकने के लिए विधेयक ला उहे हैं लौर बार-बार तमाम ग्रनावश्यक विधेक ग्रा जाते हैं ग्रीर इतना ग्रहम थिधेयक इस सदन में ग्रा रहा है ? मैं जानना चाहता हं कि वह क्यों नहीं ग्रारहा है ? भाई कृष्ण कान्त जी ग्रसत्य बहुत से लोग बोलते हैं तो ऐसा भ्रसत्य बोल जिसको लोग समझ लें कि ग्रसत्व नहीं है ।

श्री कल्याण चन्द्र : जैसा कि ग्राप बोलते हैं।

श्री **राजनारायण** : इसलिए मैं जातता चाहता हूं नेता सदन से विदेशी धन इस देश की राजनीति कों प्रभावितन करे, इसके लिए यह सरकार कौनसा मार्ग निकाल रही है श्रखवारों के ढारा, विज्ञापन के ढारा या दूसरे ढंग से ? कोई न कोई रास्ता निकलना चाहिए वरना हो सकता है कि श्रीमती फीरोज गांधी लोक सभा का चुनाव कराने के लिए कोई साजिश कर लें श्रीर फिर विदेशी पैसा बहने लगे, फिर रशियन एम्बेसी का सिनेमा दिखाया जाने लगे ।

श्री उक्सभाषति : ग्रव ग्राप वैठिए ।

REFERENCE TO A QUESTION OFBREACH OF PRIVILEGE AGAINST'KERALA KAUMUDI'

SHRI A. P. CHATTERJEE (West Bengal): Sir, I am on a point of privilege. On the 8th November last, almost on the day this Session opened, I wrote a letter to the Chairman that in the 'Keraia Kaumudi'. in September, when the Kerala elections were in full swing, they had carried a story that Mr. Bhupesh Gupta h,ad said in an election meeting that the Marxist M.Ps, had opposed the Constitution (Amendment) Bill relating to the princes after taking bribes. Now I wrote about this to the Chairman. The Chairman said that he would enquire and write back to me. Some time later, rather, long afterwards, I got a letter. In that letter the Chairman .said to me that ' Mr. Bhupesh Gupta, in a letter to the written Chairman in response to the Chairman's enquiry, had said that he had never said such a thing at any election meeting. Thereafter, the Chairman said that he did not see any reason to proceed with the matter as far as Mr. Bhupesh Gupta was concerned. But as far as the 'Keraia Kaumudi' is concerned, the Chairman said that he would ask them to say what they had to say in the matter.

Now I got a letter the other day, $_{IW0}$ or $^{IIree da}ys$ ag°- The Chairman has said something in that letter, and he has quoted something from the letter by the 'Keraia Kaumudi', and he has said that the 'Keraia Kaumudi' has expressed regret or apology for that and that because the 'Keraia Kaumudi' has expressed regret and apology, therefore he did not want to proceed with the matter.

SHRI S. D. MISRA (Uttar Pradesh) : It is wrong.

SHRI A. P. CHATTERJEE: Now I do not understand ttns hole and corner method under which the entire thing has been dealt with. Sir, if the 'Keraia Kaumudi' has expressed regret or apology, that is to say, if the Kerala Kaumudi', has admitted that it has written it, and the Chairman also, by causing the 'Keraia Kaumudi' to write it in answer to the notice sent by him to them, was *prima* falcie satisfied that there was breach of privilege of my party as well as the House, the Chairman had not the power or the jurisdiction to accept this regret or apology in his chamber....

SHRI S, D. MISRA: Quite right.

SHRI A. P CHATTERJEE:and say that

श्री राजनारायण (उत्तर प्रदेश) : ^et ग्रपनी रूलिंग देने के पहले मेरी बात सुन e लीजिए।

श्री उगसभापति : रूलिंग मैं नहीं दे रहाहं। ग्राप बैठिएँ।

Chatterjee, you are aware of our past cases. There have been a number of such instances when the matter had been referred to the Privileges Committee and if the paper or the individual tendered an apology normally it was held that the